



2026:AHC:50598-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 4533 of 2026

Chunka Thakur @ Chunka Singh Thakur @
Harvansh Singh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Amit Kumar Mishra, Raghvendra Yadav
Counsel for Respondent(s)	: G.A., Mukesh Kumar Rao, Shanti Kumar Yadav

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned A.G.A. for the State as well as Shri Mukesh Kumar Rao, learned counsel for the respondent no.4 and perused the record.
2. After some argument, learned counsel for the petitioner has made a statement at the Bar that he does not want to press this writ petition and seeks to withdraw it with liberty to file fresh petition with better particulars.
3. Learned A.G.A. as well as learned counsel for the respondent no.4 is having no objection.
4. In view of the statement made, this writ petition is **dismissed** as withdrawn with aforesaid liberty.
5. Certified copy of the documents, if any, be returned back as per rules.

March 12, 2026
Zafar

(Achal Sachdev,J.) (Rajiv Gupta,J.)